

SPECIAL BENCH

ITEM NO.118

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.564/2023, IA No.39/2024 & IA No.219/2024
IN CP (IB) No.29/ALD/2023**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI MANOJ KUMAR DUBEY,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 27th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. V/S SUPERTECH ORB PROJECT PVT. LTD.
UNDER SECTION	7 IBC (in CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Angad Varma with : *For the Financial Creditor*
Sh. Kevin Chadha, Adv.
- Sh. Abhishek Anand alongwith : *For Applicant/ RP in all IAs*
Sh. Karan Kohli,
& Sh. Ishaan Dhingra, Adv.
- Ms. Lashita Dhingra, Adv. : *For Res. 1 & 2 in IA No.564/2023
& IA No.39/2024*
- Sh. Shravan Chandrashekhar, Adv. : *For Res. No.3 in IA No.564/2023
& IA No.39/2024*

ORDER

IA No.219/2024

- 1.** This is a 4th Progress Report filed on behalf of the RP, the same is taken on record subject to just exceptions.
- 2.** Accordingly, IA No.219/2024 stands disposed off.

-Sd-

-Sd-

IA No.564/2023 & IA No.39/2024

1. Ld. Counsel representing the RP states that he has already received the copies of the replies from the non-applicant/ respondents, therefore he seeks a short accommodation for filing rejoinder to the said replies filed on behalf of all the respondents.
2. Let the needful be done within a period of two days by serving an advance copy to the opposite side.
3. It is also stated by the Ld. Counsel representing the RP that the matter is subjudiced before the Hon'ble NCLAT arising out of the admission order.
4. He requests that this matter be adjourned in view of the above, accordingly, the matter is adjourned for further hearing on 3rd July, 2024.

-Sd-

**(Manoj Kumar Dubey)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

27th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*